

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.19/04

Dated Tuesday this the 3rd day of February, 2004.

C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

V.Mohamed  
S/o V.Mohamed  
Ex.Pasenger Driver  
Southern Railway, Shornur.  
Residing at :Vadakkethil House  
Aloor, Pattithara Post  
Palghat District.

Applicant

(By advocate Mr.T.C.Govindaswamy)

Versus

1. Union of India represented by the  
Secretary to the Govt. of India  
Ministry of Railway (Railway Board)  
Rail Bhavan, New Delhi.
2. The General Manager  
Southern Railway  
Headquarters Office, Park Town P.O.  
Chennai.
3. The Chief Personnel Officer  
Southern Railway  
Headquarters Office, Park Town P.O.  
Chennai.
4. The Chief Operations Manager  
Southern Railway  
Headquarters Office, Park Town P.O.  
Chennai.
5. The Additional Divisional Railway Manager  
Southern Railway, Palghat Division  
Palghat.
6. The Senior Divisional Mechanical Engineer  
Southern Railway, Palghat Division  
Palghat.

Respondents

(By advocate Mr.P.Haridas)

The application having been heard on 3rd February, 2004,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

This Original Application has been filed challenging  
Annexures A1, A5, A7, A9 and A12. Since the application has been

filed beyond the period of limitation and that the MA for condonation of delay has been dismissed, this application is rejected under Section 19 (3) of the Administrative Tribunals Act, 1985 on grounds of delay and laches.

Dated 3rd February, 2004.

H.P.DAS  
ADMINISTRATIVE MEMBER

aa.



A.V. HARIDASAN  
VICE CHAIRMAN